

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1107**  
TO BE ANSWERED ON: 08.02.2023

**PROTOCOL FOR AAROGYA SETU DATA**

**1107. DR. AMAR SINGH:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) The details of the current legislation or protocol governing the data collected by Aarogya Setu;
- (b) whether there is an active or proposed plan to prepare a new protocol to govern the previously collected data by Aarogya Setu and if so, the details thereof and if not, the reasons therefor;
- (c) The details of the Government or private agencies, organizations, institutes and individuals with access to data collected by Aarogya Setu since 2020; and
- (d) Whether the data collected by Aarogya Setu till May 10, 2022 has been deleted in accordance with the Aarogya Setu Data Access and Knowledge Sharing Protocol, 2020 and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR ELECTRONICS AND INFORMATION  
TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)**

- (a): The National Executive Committee constituted under the Disaster Management Act, 2005, in exercise of powers conferred upon it by clauses (h) and (i) of sub-section (2) of section 10 of the Act, issued an order dated 29.3.2020 constituting, among others, an empowered group on technology and data management to identify problem areas and provide effective solutions therefor delineate policy, formulate plans, strategize operations and take all necessary steps for effective and time-bound implementation of these plans/policies/strategies/decisions in relation to Covid-19 pandemic. As per a decision of the empowered group, its chairperson issued an order dated 11.5.2020, notifying the Aarogya Setu Data Access and Knowledge Sharing Protocol, 2020, to ensure secure collection of data by the Aarogya Setu mobile application, protection of personal data of individuals and the efficient use and sharing of personal or non-personal data for mitigation and redressal of the Covid-19 pandemic.
- (b): In accordance with the provisions of the said protocol, the contact tracing feature of the Aarogya Setu mobile application has been discontinued and contact tracing data collected through it has been deleted.
- (c): Approved officials of the Ministry of Health and Family Welfare, State Health Departments, the National and State Disaster Management Authorities and District Civil Surgeons were given secure access to the data collected through the Aarogya Setu.
- (d): Contact tracing data collected through the Aarogya Setu mobile application has been deleted.

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